

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.33(ND)/2016

IN THE MATTER OF:

Vishisht Kumar Goyal Applicant/petitioner
Vs.
M/s. Mahamaya Exports Pvt. Ltd. & Ors. Respondents

Order under Section 397/398 the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Dhruvajit Saikia, Advocate
For the Respondent No. 1 to4 : Mr. Amit Kumar, Advocate
For the Respondent No. 5 & 6 : Mr. Gurkamal Hora, Advocate
Mr. Gurcharan Singh, Advocate
Mr. Dhruv Gupta, Advocate

ORDER

Mr. Ashish Aggarwal, learned Counsel for Respondent Nos. 5 & 6 applies for withdrawal of his power of attorney as he is substituted by Mr. P. Nagesh and Mr. Dhruv Gupta, Advocates.

Mr. Dhruvajit Saikia for Patnaik & Associates, learned Counsel for the petitioner also applies for withdrawal of his power of attorney as he is substituted by Ms. Arti, Advocate for A.P. Legal Associates.



Request made by the learned counsel for the parties for withdrawal of power of attorney is accepted and the request of their substitute is also accepted.

Additional/amended pleadings be filed before the next date of hearing by exchanging the same between the parties.

List for arguments on 31st August, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.07.2017
V. Sethi